

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317
New IA-3467/2024, IA-441/2021
In
IB-1097(ND)/2020

IN THE MATTER OF:

ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

Tarun Kapoor

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For FC : Mr. Shahrukh Inam, Adv.
For the RP : Mr. Kamal Agarwal, RP in person
For Respondent : Ms. Ranjana Roy Gawai, Mr. Pervinder, Mr. Shikhar Upadhyay, Mr. Prateek Gupta Advs.
For PG : Mr. Ranjana Roy Gawai, Mr. Pervinder Tanwar, Mr. Shikher Upadhyay, Mr. Prateek Gupta, Advs.

ORDER

New IA-3467/2024

The amended memo of parties filed by the Resolution Professional is taken on record, subject to all just exceptions.

IA **disposed of.**

IA-441/2021

On the request made by Ms. Ranjana Roy Gawai, Ld. Counsel, appearing for Respondents the matter is adjourned **to 11.07.2024** for arguments.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)